

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/3182/2024 In C.P. (IB)/664(MB)2022

IN THE MATTER OF

IDBI Trusteeship Services Limited	... Petitioner
VS	
Skil Shipyard Holdings Private Limited	...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mohammed Varawala (PH)

For the Respondent: None present

ORDER

IA 3182/2024 – Learned counsel for the applicant prays for a short adjournment. Allowed as prayed for. The matter is adjourned to **04.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/